

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 26.04.2024 AT 01:00 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/40/123/AMR/2023	Main Case	123 of IBC	Central Bank of India Vs Mr. Gajjarapu Srinivasa Rao & M/s. Sri Ananda Lakshmi Narasimha Industries India Pvt. Ltd.
	IA(IBC)/143/2024	U/Reg. 10 of IBBI(Bankruptcy Process for Personal Guarantors to Corporate Debtors) Reg's, 2019	Mr.Madasa Kumar, Bankruptcy Trustee of Sri Gajjarapu Srinivas Rao (PG of M/s. Sri Ananda Lakshmi Narasimha Industries India Pvt. Ltd.)

ORDER

IA (IBC)/143/2024:

Present: Mr. Madasa Kumar, Bankruptcy Trustee.

This application has been filed by the Bankruptcy Trustee seeking to take on record the progress report for the quarter ended 31.03.2024. Heard. The report is taken on record. Accordingly, IA (IBC)/143/2024 is allowed and disposed of.

sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**